

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Excise MISC Application No. 86213 of 2019.

(on behalf of Appellant)

In

Excise Appeal No. 86559 of 2016

Arising out of Order-In-Appeal No. GOA-EXCUS-000-APP-029 to 032-2016-17 dated
07-04-2016 passed by the Commissioner (Appeals) Pune, Appeal-II CX (At Goa)

Commissioner of Central GST

Marmagao Custom House
Marmagao Harbour
GOA – 403803.

.....Appellant

VERSUS

RUTUTEK ENTERPRISES

Bethora Industrial Estate
Bethora Ponda
GOA - 403409

....Respondent

APPEARANCE:

Shri Saikrishna Hatangadi, Asst. Commissioner, Authorised Representative
for the Appellant

Ms. Tejal Patil, Advocate for the Respondent

**CORAM: HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

ORDER NO. A/87125/2019

DATE OF HEARING: 15-11-2019
DATE OF DECISION: 15-11-2019

PER: CORAM

This application seeks withdrawal of appeal no. E/86559/2016 filed by the Revenue against order-in-appeal no. GOA-EXCUS-000-APP-029 to 032-2016-17 dated 7th April 2016 of Commissioner of (Appeals), Goa after evaluation of the same in accordance with instruction no. 390/MISC/163/2010 JC dated 22nd August 2019.

2. We have heard both the sides.

3. Considering the nature of application, the same is allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)